officers has been forwarded to all High Courts and State Governments to follow this format, *inter-alia*, has a column for statistical data on performance of judges including disposal of cases in the reported year.

Out of Court settling of pending litigations against Government

- 2009. SHRI B. S. GNANADESIKAN: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether his Ministry would constitute a Review Committee to explore the possibility of settling out-of-court all pending litigations against Government in order to reduce the workload of the Supreme Court and the High Courts; and
- (b) if so, whether Government would take steps to advise the State Governments to constitute such Committees to reduce workload in the High Courts by settling out-of-court all possible cases pending against the State Governments?

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KIRSHNAMURTHY): (a) No, Sir.The Government have been constantly reviewing the accumulation of arrears in Courts. Besides increasing the Judge strength from time to time, various steps have been taken by the Courts, *viz.*, grouping of cases involving common questions of law, constitution of specialized benches and organizing Lok Adalats at regular intervals, etc.The Government have also encouraged and set up alternative modes of disposal including mediation, negotiation and arbitration. Special tribunals like Central Administrative Tribunal, State Administrative Tribunals, IncomeTax AppellateTribunals, Family Courts, Labour Courts, Consumer Courts etc. have been set up to expedite disposal of cases and to reduce the workload of regular Courts. Fast Track Courts for the disposal of long pending cases, particularly sessions cases and cases involving undertrials in jails have been set up.

(b) Does not arise.

In-camera trial of rape victims

- 2010. SHRIMATI SHABANA AZMI: Will the Minister of LAW AND JUSTICE be pleased to state;
- (a) whether Government propose to bring a comprehensive legislation for taking depositions of rape victims in-camera by womer, Judges;